



2026:AHC:17207

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3988 of 2025

Javendra Prasad Pandey

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Subedar Shukla
Counsel for Respondent(s)	:	Achal Singh, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Achal Singh, learned counsel for Land Management Committee.

2. The instant petition has been filed for the following relief:-

"I. Issue a writ, order or direction in the nature of mandamus direct the authority concerned i.e. respondent nos.3 to remove the illegal encroachment made by the respondent no.5 over the land of Plot No.243Kha Area 0.8490 hectare recorded as 'Pathrili Bhumi in revenue record situated at Village Chachokhar, Tehsil Mau District Chitrakoot and expeditiously decide the case no.T202507190205939 instituted under Section 67 of U.P. Land Revenue Code."

3. Learned counsel for the petitioner submitted that the proceeding under Section 67 of U.P. Revenue Code, 2006 is pending in respect to the plot in question against respondent No.5, as such proper direction be issued for expeditious disposal of the aforementioned proceeding within time bound period.

4. I have considered the argument advanced by learned counsel for the petitioner and perused the record.

5. There is no dispute about the fact that proceeding under Section 67 of U.P. Revenue Code, 2006 is pending before respondent No.3-Tehsildar as Case No. T202507190205939

6. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the issue, the present petition stands

disposed of finally directing respondent No.3-Assistant Collector/Tehsildar, Tehsil-Mau, District-Chittrakoot to decide the aforementioned pending case under Section 67 of U.P. Revenue Code, 2006 in accordance with law expeditiously after giving opportunity of hearing to both the parties.

(Chandra Kumar Rai,J.)

January 22, 2026

PS*